

VELUGU ENGINEERING AND ENTERPRISES PRIVATE LIMITED

(Under CIRP)

CS. Bhaskar.B
Interim Resolution Professional
Email Id: bhasja@gmail.com

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

M/s. VELUGU ENGINEERING AND ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. VELUGU ENGINEERING AND ENTERPRISES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	5 th September, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310TG2011PTC076317
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor Nagarjuna Hills, Punjagutta, Hyderabad, Telangana – 500-082
6	Insolvency commencement date in respect of corporate debtor	25 th March, 2021 Order of NCLT, Hyderabad Special Bench in CP(IB) No.234/7/HDB/2020 [order received by IRP on 27-03-2021]
7	Estimated date of closure of insolvency resolution process	21 st September, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	8 th April, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL

VELUGU ENGINEERING AND ENTERPRISES PRIVATE LIMITED

(Under CIRP)

CS. Bhaskar.B
Interim Resolution Professional
Email Id: bhasja@gmail.com

13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Velugu Engineering and Enterprises Private Limited** on 25th March, 2021 [CP(IB) No.234/7/HDB/2020]

The creditors of **M/s Velugu Engineering and Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 8th April, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 28/03/2021
Place : **Coimbatore.**

(CS.B.Bhaskar)
Name and Signature of Interim Resolution Professional

Published on 30.03.2021 in Newspaper :

1. Financial Express - Hyderabad Edition (English)
2. Nana Telangana - Telangana Edition (Telugu).

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/s.VELUGU ENGINEERING AND ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s. Velugu Engineering And Enterprises Private Limited
2	Date of incorporation of corporate debtor	5th September, 2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310TG2011PTC076317
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor Nagarjuna Hills, Punjagutta, Hyderabad, Telangana– 500-082
6	Insolvency commencement date in respect of corporate debtor	25th March, 2021 Order of NCLT, Hyderabad Special Bench in CP(IB) No.234/7/HDB/2020 [order received by IRP on 27-03-2021]
7	Estimated date of closure of insolvency resolution process	21st September, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017.
10	Address and e-mail to be used for correspondence with the interim resolution professional	e-mail: bhasja@gmail.com
11	Last date for submission of claims	8th April, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s.Velugu Engineering and Enterprises Private Limited** on **25th March, 2021** [CP(IB) No.234/7/HDB/2020]

The creditors of **M/s Velugu Engineering and Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 8th April, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

(CS.B.Bhaskar)

Place : Coimbatore

Date : 28.03.2021

Name and Signature of Interim

Resolution Professional

ఫారం-ఎ బహిరంగ ప్రకటన
(ఇన్సాలిడేషన్స్ మరియు బ్యాంక్రప్సీ బోర్డ్ ఆఫ్ ఇండియా
(కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ)
రిగ్యులేషన్స్, 2016 లోని రిగ్యులేషన్ 6 క్రింద)

ఎలుగు ఇంటర్నింగ్ & ఎంటర్ ప్రైజిస్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక

సంబంధిత వివరములు

1	కార్పొరేట్ డిటూర్ యొక్క పేరు	M/s. ఎలుగు ఇంటర్నింగ్ & ఎంటర్ ప్రైజిస్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక
2	కార్పొరేట్ డిటూర్ ఇన్ కార్పొరేషన్ అయిన తేది	5 సెప్టెంబర్, 2011
3	కార్పొరేట్ డిటూర్ యొక్క ఇన్ కార్పొరేటెడ్/ నమోదరిత క్రింద అధిష్టించి	కంపెనీల రిజిస్ట్రార్, హైదరాబాద్, తెలంగాణ
4	కార్పొరేట్ డిటూర్ యొక్క కార్పొరేట్ గుర్తింపు నెం./పరిమితి రుణ గుర్తింపు నెం.	U27310TG2011PTC076317
5	కార్పొరేట్ డిటూర్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఏదైనా ఉంటే) చిరునామా	ప్లాట్ నెం.48, ప్లస్ స్టోర్, నాగార్జున హిల్స్, పంజాగుట్ట, హైదరాబాద్, తెలంగాణ - 500082,
6	కార్పొరేట్ డిటూర్ యొక్క దివాలా ప్రారంభ తేది	25 మార్చి, 2021 ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ -1 లో CP(IB) No.234/7/HDB/2020 [ఉత్తర్వు కాపీ ఇ-మెయిల్ (IRP) ద్వారా 27-03-2021న అందుకున్నారు]
7	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సుమారుగా	21 సెప్టెంబరు, 2021 [180 రోజులు ఇన్ స్పెన్సి ప్రారంభం తేది నుండి]
8	మధ్యతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	CS Bhaskar.B Reg.No. IBBI/PA-002/IP-N00644/2018-2019/12024
9	బోర్డు వద్ద నమోదైన వివరముగా మధ్యతర, తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
10	మధ్యతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కోరిక చిరునామా మరియు ఇ-మెయిల్	
11	క్లెయిమ్లు దాఖలు చేయుటకు ఆఖరి తేది	08 ఏప్రిల్ 2021
12	మధ్యతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ) లోని క్లాజ్ (బి) క్రింద సేకరించిన క్లెయిమ్ల వర్గీకరణ	NIL
13	తీర్మాన నిపుణులుగా గుర్తించుటకు ఒక్కో తరగతిలోని క్లెయిమ్ల యొక్క అధిష్టత ప్రతినిధులుగా వ్యవహరిస్తున్నారు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	NIL
14	ఎ. సంబంధిత ఫారము మరియు బి. అధిష్టత ప్రతినిధులుగా లబ్ధిమగు వివరములు:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

ఈ నోటిసు ద్వారా తిరియతియడమేమిటగా జారీయై కింది లా క్లెయిమ్లపై, హైదరాబాద్ బెంచ్ వారు M/s. ఎలుగు ఇంటర్నింగ్ & ఎంటర్ ప్రైజిస్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేది 25 మార్చి 2021, ఎన్.సి.ఎల్.టి ఆర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ -1 లో CP(IB) No.234/7/HDB/2020]

కావున M/s. ఎలుగు ఇంటర్నింగ్ & ఎంటర్ ప్రైజిస్ ప్రైవేట్ లిమిటెడ్ యొక్క క్రిడిటార్స్ ని కోరడమేమిటగా మధ్యతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తిరిటిన ఎట్లై నెం.10లోని చిరునామాకు 03^వ ఏప్రిల్ 2021 లోగా తగిన నిరూపణలతో వారి క్లెయిమ్లను దాఖలు చేయమని కోరడమివ్వబడింది.

అధిక రుణదాతలను కోరడమేమిటగా వారి క్లెయిమ్లను కివలె ఎలక్ట్రానిక్ పద్ధతి చేయమని కోరడమివ్వబడింది. అతిర రుణదాతలందరు వారి క్లెయిమ్లను తగిన పాక్షిముల పాస్ ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును.

ఎట్లై నెం. 12లో నమోదితముగా ఒక తరగతికి చెందిన ఒక అధిక రుణదాత వారి అధిష్టత ప్రతినిధిని ఎట్లై నెం. 13లో నమోదిత ముగియ దివాలా నిపుణుల మధ్య వారి ఇష్టపరముగా తిరియతియే పారం-CA (ప్రత్యేక తరగతి) తరగతిలోని అధిష్టత ప్రతినిధిగా వ్యవహరిస్తున్నట్లుగా తిరియతియేమిటగా.

తప్పుడు సమాచారము లేదా అసమర్థ క్లెయిమ్లను దాఖలు చేసినవారు శిక్షార్హులు